

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 15**

**CP(IB) No. 19/Chd/Hry/2020**

**Under Section 9, IBC 2016**

**In the matter of:-**

E&M Electrical Solutions Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

A2Z Infra Engineering Ltd.

...Respondent/ Corporate Debtor

**Present through Video Conferencing:**

Mr. Prateek Gupta, Advocate for the petitioner.

Mr. Jagjit Singh, Advocate, proxy counsel for Mr. Kunal Dawar, Advocate for the respondent.

A date is requested by the learned counsel for the petitioner for filing rejoinder. Let the same be filed within one week with a copy in advance to the counsel opposite. Learned counsel for both the parties are directed to file short written submissions after exchanging copies with each other atleast one week before the next date of hearing. List for arguments on 07.12.2022.

-sd-

**(Subrata Kumar Dash)  
Member (Technical)**

-sd-

**(Harnam Singh Thakur)  
Member (Judicial)**

September 27, 2022

SM